GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 2318

(TO BE ANSWERED ON 01.08.2018)

RE-EMPLOYMENT OF RETIRED GOVERNMENT OFFICERS

2318. DR. RATNA DE (NAG): SHRI KAMLESH PASWAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether it is a fact that as per the rules regarding re-employment of retired Government officials, there is a cooling off period of one year;
- (b) if so, the details thereof;
- (c) whether any check is being made regarding its implementation by all the Ministries especially by the Indian Armed Forces; and
- (d) the action being taken by the department to cancel such appointments by private sector companies which are employing retired Government officials immediately after retirement?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a): There is no provision of cooling off period of one year for re-employment of retired Government officials.
- (b) & (c): In view of reply to part (a), question does not arise.
- (d): As per rules, if, a pensioner who, immediately before his retirement was a Group 'A' officer (including officers belonging to All India Services), wishes to accept any commercial employment before the expiry of one year from the date of his retirement, he shall obtain the previous sanction of the Government to such acceptance by submitting an application in the prescribed form. The rules also provide that if such a pensioner takes up any commercial employment at any time before the expiry of one year from the date of his retirement without prior permission of the Government, it shall be competent for the Government to declare that he shall not be entitled to the whole or such part of the pension and for such period as may be specified.
